

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.305/MP/2022

Subject : Petition under Sections 79, including 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with Article 19 of the Power Purchase Agreement dated 18.5.2022 executed between RKM Powergen Pvt. Ltd. and Haryana Power Purchase Centre.

Date of Hearing : 22.2.2023

Coram : Shri I. S. Jha, Member
Shri P. K. Singh, Member

Petitioner : RKM Powergen Private Limited (RKMPPL)

Respondents : Haryana Power Purchase Centre (HPPC) and 3 Ors.

Parties Present : Shri Sitesh Mukherjee, Advocate, RKMPPL
Shri Biju Mattem, Advocate, RKMPPL
Shri Hemant Singh, Advocate, RKMPPL
Ms. Alchi Thapliyal, Advocate, RKMPPL
Ms. Supriya Agarwal, Advocate, RKMPPL
Ms. Poorva Saigal, Advocate, HPPC
Shri Shubham Arya, Advocate, HPPC
Ms. Shikha Sood, Advocate, HPPC
Ms. Anumeha Smiti, Advocate, HPPC

Record of Proceedings

During the course of hearing, the learned counsel for the Petitioner and the learned counsel for the Respondent No.1 made their detailed submissions in the matter.

2. Based on the request of the learned counsel for the parties, the Commission permitted them to file their respective written submissions, if any, within two weeks with copy to the other side. In the meantime, the Commission directed the parties to convene a meeting within a week and to explore the possibilities of continuation of supply under the agreement for the balance period thereof, if any, and to file the outcome of such discussion/deliberation within two weeks thereafter.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**